

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.54/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 2.2.2007, Article 3.7 of the Supplemental Power Purchase Agreement dated 05.12.2018 and Recital O(d) of the Supplemental Power Purchase Agreement dated 30.03.2022 entered with Gujarat Urja Vikas Nigam Ltd. seeking Change in Law compensation.
- Date of Hearing : **9.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Power (Mundra) Limited (APMuL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL)
- Parties Present : Shri Amit Kapur, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Shri Subham Bhut, Advocate, APMuL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Ashabari Thakur, Advocate, GUVNL

Record of Proceedings

At the outset, learned counsel for the Respondent, GUVNL sought liberty to file its affidavit in terms of the direction of the Commission vide Record of Proceedings for the hearing dated 13.9.2023. Learned counsel for the Petitioner also sought liberty to file its response to such affidavit to be filed by the Respondent, GUVNL.

2. Considering the request of the learned counsel for the parties, the Commission permitted the Respondent to file its affidavit within a week with a copy to the Petitioner who may file its response thereon, if any, within a week thereafter.

3. The Petition will be listed for hearing on **8.11.2023**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)